

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9909/2013

MIRZA ANIS AHMED(DEAD) THROUGH LRS.

Appellant(s)

VERSUS

RAMJAS SINGH YADAV (DEAD) & ANR.

Respondent(s)

(Only I.A. Nos. 153024, 153032, 153026, 153034 listed)

IA No. 153024/2019 - APPLICATION FOR SUBSTITUTION

IA No. 153026/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN., IA No. 153034/2019 - EXEMPTION FROM FILING O.T.

IA No. 153032/2019 - SETTING ASIDE AN ABATEMENT)

Date : 23-11-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
[IN CHAMBER]

For Appellant(s) *Mr. M. Karpaga Vinayagam, Sr. Adv.
 Mr. Anoop Kr. Srivastav, AOR

For Respondent(s) Mr. Garvesh Kabra, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA Nos. 153024/2019, 153026/2019, 153032/2019 &
153034/2019

Application from exemption from filing
Official Translation is allowed.

Application for substitution of deceased
respondent is allowed subject to all just
exceptions after condoning the delay and setting
aside abatement in filing the substitution
application.

Applications are accordingly allowed.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

*appearance not received.

